GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1140 ANSWERED ON:15.11.2010 OLD AGE HOMES J Helen Davidson;Kanubhai Patel Jayshreeben;Karunakaran Shri P.;Mahendrasinh Shri Chauhan ;Rani Killi Krupa

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the guidelines laid down for construction/maintenance of Old Age Homes by the Non-Governmental Organisations (NGOs) in the country;

(b) the details of the said Homes set up/proposed to be set up by the NGOs in the country including Tamil Nadu and Gujarat during the said period, State-wise and location-wise;

(c) the details of the pending proposals received from the State Governments/ NGOs for construction/maintenance of Old Age Homes and the action taken by the Ministry during the said period; and

(d) the measures being taken/proposed to be taken by the Union Government for further expansion of schemes for old age persons and proper monitoring of funds utilization?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRID. NAPOLEON)

(a) and (b): Presently, there is no Scheme for providing assistance for construction of Old Age Homes.

Under the Ministry's Scheme of Integrated Programme for Older Persons (IPOP), financial assistance is given to implementing agencies including Non-Governmental Organisations for running and maintenance of Old Age Homes (OAHs) based on the recommendation of the State level Grants-in-aid Committee. In case of non-governmental organisations, they should be a registered society having experience of at least two years in the field to be eligible for assistance. No grant is given for setting up of old age homes under the Scheme.

(c): State Governments were requested to recommend proposals for 2010-11 under the Scheme latest by 31st July 2010. So far, 162 ongoing proposals for running and maintenance of old age homes have been received. State-wise details are given at Annexure. These proposals are processed for releasing grant as per the norms/ guidelines and subject to availability of funds under the Scheme. It is a continuous/ongoing process.

(d) The Scheme was last revised with effect from 01.04.2008. Hence, at present, there is no proposal for expansion of the Scheme of IPOP.

Grants are released to NGOs only on receipt of utilisation certificate and audited accounts of funds released in the previous year. Utilisation of funds is also reviewed in the Conference of State Secretaries of Social Justice/ Welfare Departments. Moreover, utilisation is also monitored through the Regional Resource and Training Centres (RRTCs) designated under the Scheme.